

REPORTS OF THE COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS

SEVENTH SESSION—SECOND LOK SABHA

Thirty Sixth Report



LOK SABHA SECRETARIAT
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CONTENTS

	PAGES
1. Thirty-fourth Report	1
2. Thirty-fifth Report	2
3. Thirty-sixth Report	3-5
4. Thirty-seventh Report	6
5. Thirty-eighth Report	7-19
6. Thirty-ninth Report	20
7. Fortieth Report	21-23
8. Forty-first Report	24
9. Forty-second Report	25-26
10. Forty-third Report	27
11. Forty-fourth Report	28-29
12. Forty-fifth Report	30
13. Annexure (Proceedings of Lok Sabha <i>re</i> : Adoption of Reports)	31-33

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-SIXTH REPORT

(SECOND LOK SABHA)

I, the Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf, this their Thirty-sixth Report.

2. The Committee met on the 2nd March, 1959 for—

- (1) Classification and allocation of time for discussion of the Bills (*vide* Appendix) under Rule 294 (1) (b) and 294 (1) (c) of the Rules of Procedure respectively.
- (2) Examination of the following Bills, under Rule 294(1) (a) of the Rules of Procedure seeking to amend the Constitution:—
 - (1) The Constitution (*Amendment*) Bill (Amendment of the Eighth Schedule) by Shri Atal Bihari Vajpayee.
 - (2) The Constitution (Amendment) Bill (*Substitution of Article 334*) by Shri Balkrishna Wasnik.

II. Classification of and allocation of time to Bills

3. The Members in-charge of the Bills due for classification and allocation of time and the representatives of the Ministries concerned had been invited to present their views on these Bills before the Committee. The representatives of the Ministries of Law, Commerce and Industry, Labour and Employment, Home Affairs and Food and Agriculture were present at the sitting. Amongst the members in-charge of the Bills Sarvashri Shree Narayan Das, Rajendra Singh, Uma Charan Patnaik and Ram Krishan Gupta attended the sitting.

4. After hearing the views of the representatives of the Ministries and the members in-charge and considering all aspects of the Bills, the Committee placed only one Bill under Category 'A' and seven Bills under Category 'B' and allotted time for each of the Bills as shown in the Appendix.

III. Examination of the Constitution (Amendment) Bills

- (a) Constitution (Amendment) Bill (*Amendment of Eighth Schedule*) by Shri Atal Bihari Vajpayee.
- (b) Constitution (Amendment) Bill (*Substitution of Article 334*) by Shri Balkrishna Wasnik.

5. The members who had given notice of the Bills and the representatives of the Ministries concerned with the Bills had been invited to be present at the sitting, but as the members were absent, the Committee postponed consideration of the Bills.

IV. Recommendation

6. The Committee recommend that the categorisation and allocation of time to Bills by the Committee as shown in Appendix be agreed to by the House.

NEW DELHI;
The 4th March, 1959.

HUKAM SINGH.

APPENDIX

Sl. No.	Name of the Bill and the Member in Charge	Bill No.	Category assigned	Time allotted by the Committee	Remarks
✓ 1	Industrial Disputes (Amendment) Bill (<i>Amendment of section 15</i>) by Shri Ram Krishan Gupta.	120 of 1958	B	1½ hours.	
✓ 2	Commissions of Inquiry (Amendment) Bill (<i>Amendment of section 8</i>) by Shri Ram Krishan Gupta.	124 of 1958	B	1½ hours.	
3	Minimum Wages (Amendment) Bill (<i>Amendment of the Schedule</i>) by Shri Ram Krishan Gupta.	122 of 1958	B	1½ hours.	
4	Constitution (Amendment) Bill (<i>Amendment of the preamble and substitution of article 38</i>) by Shri Rajendra Singh	101 of 1958	B	2 hours.	
✓ 5	Constitution (Amendment) Bill (<i>Amendment of Articles 136, 226, 227, 228 and 329</i>) by Shri Shree Narayan Das.	111 of 1958	B	2 hours.	
✓ 6	Indian Fire-arms Bill by Shri Uma Charan Patnaik.	1 of 1959	A	2½ hours.	
7	Criminal Law (Amendment) Bill (<i>Omission of section 7</i>) by Shri Jagdish Awasthi.	131 of 1958	B	1½ hours.	
✓ 8	Minimum Price of Jute Bill by Shri Jhulan Sinha.	4 of 1959	B	1 hour.	